



ITEM NO.19

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)
No(s). 14754-14755/2025

[Arising out of impugned final order dated 11-03-2025 in CRA No. 5346/2019 and CRA No. 4982/2019 passed by the High Court of Judicature at Allahabad]

RADHEY SHYAM LAL ETC.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

IA No. 218733/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 218731/2025 - EXEMPTION FROM FILING O.T.

IA No. 261887/2025 - EXEMPTION FROM FILING O.T.

IA No. 238185/2025 - EXEMPTION FROM FILING O.T.

IA No. 225558/2025 - EXEMPTION FROM FILING O.T.

IA No. 319894/2025 - INTERVENTION/IMPLEADMENT

IA No. 225556/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 238184/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(Crl) No. 17763/2025 (II)

FOR EXEMPTION FROM FILING O.T. ON IA 255823/2025

FOR APPLICATION FOR PERMISSION ON IA 324636/2025

IA No. 324636/2025 - APPLICATION FOR PERMISSION

IA No. 255823/2025 - EXEMPTION FROM FILING O.T.

Date : 24-03-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Mr. Vinod Prasad, Sr. Adv.
Mr. Nagendra Singh, Adv.
Dr. Sanjay Gupta, Adv.
Ms. Akansha, AOR
Mr. Sujeet Singh, Adv.
Mr. Praphul Kumar Vohra, Adv.
Mr. Naman Raj Singh, Adv.
Mr. Sparsh Chouhdary, Adv.
Ms. Anjali Saxena, Adv.

Mr. Vinod Prasad, Sr. Adv.
Mr. Sunil Kumar Singh, Adv.
Mr. Rakesh Kumar Srivastav, Adv.
Mr. Dharendra Kumar, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) : Mr. Garvesh Kabra, AOR
Mrs. Pooja Kabra, Adv.
Mrs. Nikita Kabra Jaju, Adv.
Mr. Ankur Agnihotri, Adv.
Mr. Aditya Sharma, Adv.
Mr. Amiti Upreti, Adv.

Mr. Divyesh Pratap Singh, AOR
Ms. Shivangi Singh, Adv.
Mr. Amit Sangwan, Adv.
Mr. Vikram Pratap Singh, Adv.
Ms. Sneha Chandna, Adv.
Mr. Jai Inder Sharma, Adv.

Mr. Divyesh Pratap Singh, AOR
Ms. Shivangi Singh, Adv.
Mr. Amit Sangwan, Adv.
Mr. Vikram Pratap Singh, Adv.
Ms. Sneha Chandna, Adv.
Mr. Jai Inder Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel
for the parties.

Leave granted.

In the meantime,
original records be summoned. A
soft copy of the records shall
also be shared with learned
counsel for the parties.

Considering the material
placed on record and upon
perusal thereof, we are
inclined to suspend the

sentence and grant bail to the appellants pending final disposal of the appeals.

Accordingly, it is directed that the appellants be released on bail in the present matters, on such terms and conditions as may be imposed by the Trial Court.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR